

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-202
IB-2414/ND/2019
IA/2153/2020

IN THE MATTER OF:

Argus Global Logistics Pvt Ltd

Vs.

Stockflow Express Pvt Ltd

....Applicant

.....Respondent

SECTION

U/s 9 IBC Code 2016

Order delivered on 30.09.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Alok Kaushik, Mr. Saksham Solanki & Mr. Kumar Sumit for
IRP

For the Respondent

: Mr. Ahirban Bhattacharya for R-8, Ms. Arveena Sharma for R-7,
Mr. Nitish Jain for R-4, Mr. Avinash Lakhanpal for R-9 & R-10

ORDER

IA/2153/2020:-

The present application has been filed on behalf of IRP under section 66 of the IBC, 2016

Mr. Alok Kaushik for RP has appeared in person as well as through his counsel Mr. Kumar Sumit, Mr. Ahirban Bhattacharya has appeared on behalf of R-8, Mr. Nitish Jain has appeared on behalf of R-1 to R-4, Ms. Arveena Sharma has appeared on behalf of R-7 & Mr. Avinash has appeared on behalf of R-9 and R-10.

In course of hearing, Ld. Counsel for RP informed us that R-1 to R-4, R-5 and R-8 have already filed the reply but no reply has been filed on behalf of R-7, 9 & 10.

None present on behalf of R-5 & 6 but reply has already been filed on behalf of R-5.



On the request of R-7, 9 & 10, one week time is being granted to file the reply. Let the same be filed within one week from today after serving advance copy of the same to the Ld. Opposite Counsel. No further adjournment will be granted on any ground.

Ld. RP informed us that he has received the reply filed by R-1 to 4 but the documents enclosed with the reply are not eligible, therefore, Ld. Counsel for R-1 to 4 are directed to serve eligible/typed copy of all enclosures. Let the same be done within two days from today.

Ld. RP informed that IA-1734/2020 was earlier heard on 02.03.2020 but same has not been listed as yet. Office is directed to list that IA along with present IA i.e IA-2153 on the next date of hearing. List the case on **12.10.2020**.

Sd/-
(K.K. VOHRA)
MEMBER (T)

Sd/-
(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-201
IB-2414/ND/2019
IA/1423/2020

IN THE MATTER OF:

Argus Global Logistics Pvt Ltd

Vs.

Stockflow Express Pvt Ltd

....Applicant

.....Respondent

SECTION

U/s 9IBC Code 2016

Order delivered on 30.09.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Saksham Solanki, Mr. Alok Kumar & Mr. Kumar Sumit for
IRP

For the Respondent

: None⁴

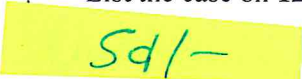
ORDER

IA/1423/2020:-

The present application has been filed on behalf of IRP under Section 33(2) of the IBC, 2016 for the liquidation of the Corporate Debtor on the basis of the resolution passed by the CoC.

Mr. Alok Kaushik, RP has appeared in person and informed that in pursuant of the last order, he has published the notice in the newspaper and affidavit of service has already been filed by him on 27.09.2020, but same is not on the record. Ld Counsel for RP is requested to share the diary no/IA no. of that application with the Court Officer, so, the same be listed on the next date of hearing.

List the case on **12.10.2020**.


(K.K. VOHRA)
MEMBER (T)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)